579

finish that business. Before I can do that, the Members came into the Well. Now, let me finish this business, the legislative business. It is important also Yes, Mrs. Alva.

PROCLAMATIONS REVOKING EAR-LIER PROCLAMATIONS IN RELA-TION TO HIMACHAL PRADESH, UTTAR PRADESH AND RAJASTHAN

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Madam, on behalf of the Minister of Home Affairs, Shri S. B. Chavan, I beg to lay on the Table of the House under clause (3) of article 356 of the Constitution, a copy each (in English and Hindi) of the following papers:

(i) Proclamation [G. S. R. No. 727 (E)] saied by the president under clause (2) of the said article on the 3rd December, 1993, revoking the proclamation made by him on the 15th December, 1992 in relation to the State of Himschal Pradesh.

- (ii) Proclamation [G. S. R. No. 730 (E)] issued by the President under clause (2) of the said article on the 4th December, 1993, revoking the Proclamation made by him on the 6th December, 1992 in relation to the State of Uttar Pradesh
- (iii) Proclamation [G. S. R. No. 731 (E)] issued by the President under clause (2) of the said article on the 4th December, 1993, revoking the Proclamation made by him on the 15th December, 1992, in relation to the State of Rajasthan.

ALLOTMENT OF TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to afform Members that the Business Advisory Committee, at its meeting held on Friday, the 3rd December 1993, allotted time for Government legislative and other business as follows:

BUSINESS

TIME ALLOTED

 Discussion on the Motion regarding implications of the Dunkel draft text on trade negotiations with Special reference to its effect on India's interests. 4 Hours

Statutory Resolution seeking disapproval of the Merchant Shipping (Amendment) Ordinance, 1993.
 Consideration and passing of the Merchant Shipping (Amendent)

1 Hour

Bill, 1993.

4. Statutory Resolution seeking disapproval of the kalakshetra Found-

(To be discussed together)

Statutory Resolution seeking disapproval of the kalakshetra Foundation Ordinance, 1993.
 Consideration and passing of the Kalaskhetra Foundation Bill, 1993.

1 Hour (To be discussed

 Consideration and passing of the Advocates (Amendent) Bill, 1992, as passed by lok Sabha. together)
2 Hours

Consideration and passing of the National Council for Teacher Education Bill, 1993, as passed by Lok Sabha.

2 Hours

8. Consideration and passing of the Press Council (Amendent) Bill, 1992. 2 Hours

2 Hours

 Consideration and passing of the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 1992, after it is passed by the Lok Sabha.

1 Hour

 Consideration and passing of the Census (Amendent) Bill, 1992, after it is passed by the Lok Sabha.

30 Minutes

11. Discussion on the Eight Five year Plan, 1992—97.

4 Ноштя

Allosment of time for disposal of

The Committee recommended that the House should sit upto 6,00 P. M. and beyond each day as necessary for the transaction of Government Legislative and other Rusiness.

It also decided that we missed two days of the House and today, we would dispense with the lunch hour, definitely not the lunch.

RE. BOMB BLASTS IN FOUR TRIANS

GURUDAS GUPTA (West SHRI Bengal) Madam, ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I have permitted some people. Let me go accordingly ... (Interruptions) ...

GUPTA: **GURUDAS** DAS Madam, there are number of things. The Government must make a statement ... (Interruptions) ...

THE DEPUTY CHAIRMAN: I am permitting Mr. Gaya Singh because he came first.

भो गया सिंह (बिहार): मैडम, आज एक चौंकाने बाली घटना हुई है। देश में चार ट्रेनों में एक साथ बम बिस्फोट हुए-हावड़ा से दिल्ली आने वाली राजधानी एक्सप्रेस में, दिल्ली से हावडा जाने वाली राजधानी एक्सप्रेस में, बंबई से दिल्ली आने वाली राजधानी एक्सप्रेस में, आंध्र प्रदेश से आने वाली ए० पी० एक्सप्रेस में । जैसा अभी माननीय सदस्य बोल रहे थे, एक और देन में आज सबेरे यह घटना हुई है। इसलिए हम आपके माध्यम से हाऊस की यह सचना देते हए सरकार से मांग करना चाहते हैं कि पिछले महीनों में कई ट्रेन एक्सीडेंट हुए, लेकिन आज यह चार-पांच ट्रेन में एक साथ बम विस्फोट हुए हैं, इस पर तत्काल सरकार की ओर से बयान आना चाहिए क्योंकि बहुत सारे हमारे मैमबर जो हाबडा से आ रहे थे, बंबई से आ रहे थे, वह भी अभी तक नहीं पहुंच पाए हैं। इसलिए अपके माध्यम से मैं सरकार का ध्यान आकृष्ट करते हुए सरकार से बबान की मांग करता है।

भौ एस॰ एस॰ अहसुवासिया (बिहार): महोदया, यह जो देन के अंदर बम रखकर लोगों को आहत करने की कोशिश की गई है, एक परानी साजिश है और इससे पहले एक खबर छपी थी कि आई • एस • आई • . पाकिस्तान की इंटेजीजेन्सी. के कुछ लोग यहां पर बहुत सिक्षय हैं और 6 तारीख को वे कुछ बलवा यहां करेंगे। आज के हिन्द-स्तान के सभी अखबारों में, खासकर के दिल्ली के अखबारों में दिया गया है कि यहां के पलिस कमोशनर द्वारा बहुत सःरी तैयारी की गई कि ऐसी कोई घटनायहां न घटे। तो क्या रेलबे अधिकारियों ने भी ऐसी तैयारी की थीं ? यहा से ट्रेन चल रही थीं या रास्ते में स्टेशनों पर कोई ऐसी तैयारी की गई थी।

Govt. Legislative and

other Business

महोदयः, दर्भाग्य की बात है कि इस देश में कम्यनिलिज्यः फैलाने वाली बीठ जेठ पीठ पार्टी की हिंद होने के बावजुद मध्यप्रदेश में एक नमा तौर शरू किया है। मध्य प्रदेश में जन्होंने था**ज के दिन** एक बग्बरी मस्जिद, कागज की बाबरी मस्जिद बनाकर उसका एक ताजिया निकालने की एक पहल गृह की है और उस ताजिए के माध्यम से उसको ले जाकर एक जगह पटाखे की तरह, जिस तरह रावण को जलाया जाता है, उसी तरह वह जनाएंगे। ऐसा करने वाले लोगों को क्यों नहीं राष्ट्रीय सरक्षा कानन में रोका जाता, बंद किया जाता ? ऐसे लोगों के खिलाफ वयों नहीं कार्यवाही होती ? कार्यवाही में देरी होने के कारण ही ऐसी अवस्था से हमगुजर रहे हैं ।

महोदया, जब लोग अच्छी तरह जानते थे, इंटेलीजेन्स फोर्सेज की खबर थी कि अज के दिन यह लोग ऐसा काम करने जा रहे हैं तो उनके जो मिलेजुले लोग थे उनको रोकने की क्यों कोशिश नहीं की गई ? दोनों तरफ से अल भड़कने की कोशिश है, एक तरफ तो एनिवर्सरि मनाई जा रही है और एक तरफ से बदला लेने की भावना चल रही है। ब्लिन्द और मसलमानों को, दोनों को लड।ने की पूरी एक साजिश चल